

(b) whether any survey work has been taken up by the Research Station and the function of the extension Centre in West Bengal and in what way it is helping the rearers; and

(c) the reasons why West Bengal is gradually lagging so far in the production of raw silk?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

#### **Decline in export earning from films**

5507. SHRI D. B. CHANDRA GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there has been fall of figures of export earnings of Indian films during June to November, 1973 by 14 per cent; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) and (b). The information is being collected and will be laid on the Table of the House.

**Correction of Answer to unstarred question No. 5025 dated 28-3-73 regarding Remittances made by Foreign Tobacco and cigarette Industries.**

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) : In answer to the Unstarred question No. 5025 in the Lok Sabha on the 28th March, 1973, it had been stated as under :

"No amount was remitted towards Head Office expenses, Royalty and Technical know-how fees. Information regarding the remittances under other different heads is not available. India Tobacco Company have issued shares of the value of Rs. 4.90

crores towards 'Good will and Trade Marks'. Information regarding the dividends remitted by this Company against these shares, if any, is not available."

The above reply was based on the information then given by the Reserve Bank of India. Later it was brought to the notice of the Government that M/s. India Tobacco Company Ltd. had not issued any shares against 'Good Will' and 'Trade Marks'. After re-checking the position from the Reserve Bank of India, the Minister of Finance have also informed that M/s. India Tobacco Company Limited have not issued any shares to their U.K. Principals against 'Good Will' and 'foreign trade marks.'

A corrected answer to the said question is as under:—

"No amount was remitted towards Head Office expenses, Royalty and Technical know-how fees. Information regarding the remittances under other different heads is not available. India Tobacco Company have, however, not issued shares to their U.K. Principals against 'Good Will' and 'Trade Marks.'"

Reasons for delay :

The inaccuracy in the answer given earlier could not be corrected till the inaccuracy was brought to Government's notice. After that the matter had to be further examined in consultation with the authorities concerned. The correct position was obtained from the Ministry of Finance only on 15-9-1973.

**12 hours.**

**RE: MOTION FOR ADJOURNMENT**  
(Query)

SHRI SAMAR MUKHERJEE (Howrah): I had submitted an adjournment motion, but you have disallowed it...

MR. SPEAKER: It had been decided that no adjournment motion would be admitted during this week.

SHRI SAMAR MUKHERJEE: The situation in the railways has further deteriorated...

MR. SPEAKER: This has been discussed. It is a continuing matter, and it is not something sudden. It has been continuing for quite some time. Hon. Members had the occasion to discuss it. Every day, they bring forward motions and every day I give the same ruling...

SHRI SAMAR MUKHERJEE: It is not a question of every day. The situation has further deteriorated. Already, the AIRA has given an ultimatum that unless the demands are met, the strike will spread. I would appeal to the Prime Minister, through you, to intervene in the matter...

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Opposition leaders should not support such strikes.

MR. SPEAKER: The Prime Minister has said that they should not support such strikes...

SHRI SAMAR MUKHERJEE: The strike has been forced on them, because the assurances are not being implemented. That is a fact...

SHRIMATI INDIRA GANDHI: It always takes time to work out all the agreements. So far as I know, the Railway Minister has already made a statement.

SHRI SAMAR MUKHERJEE: I would request her to know the real facts and intervene. Otherwise, the situation will further worsen, and Government would be fully responsible for it...

SHRIMATI INDIRA GANDHI: Whatever the facts, I do not think that Opposition parties are justified in supporting strikes which cause so much hardship to the general public.

SHRI SAMAR MUKHERJEE: I would submit that...

MR. SPEAKER: I am sorry. I am not allowing it. This has been a continuing matter.

So many Members are speaking. Let all of them sit down. Order, order please. All of you please sit down. I have already allowed Shri Banerjee to make a submission under rule 377.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about my notice?

MR. SPEAKER: This is an adjournment motion. You have had opportunities already to discuss it. This is a continuing matter. It has been continuing since quite some time. The rules are very clear on the point. This cannot be raised every day.

SHRI JYOTIRMOY BOSU: It can be raised every day (*Interruptions*).

MR. SPEAKER: After all, I have to run the House according to rules.

SHRI DINEN BHATTACHARYYA (Serampore): The whole railways are deadlocked. (*Interruptions*).

SHRI JYOTIRMOY BOSU: On a point of order...

MR. SPEAKER: No point of order. I do not hold it in order.

SHRI JYOTIRMOY BOSU: Under what rule? You are a product of the rules of the House.

MR. SPEAKER: If you will go on like this, I am very sorry. I have applied the rule. According to rules, only a matter which is of sudden occurrence, which is not continuing, can be discussed. You had raised it a number of times in this House. Even in this week you have discussed it. You bring it up every day.

SHRI DINEN BHATTACHARYYA: The situation has deteriorated. Trains which were running yesterday are not running today. Thousands of passengers are stranded.

MR. SPEAKER: Order, order. Shri D. P. Dhar.